

(ग) 32 विद्यार्थियों के पहिले वर्ग ने, जिसमें कोई भी विदेशी विद्यार्थी नहीं था, प्रशिक्षण का निर्धारित पाठ्यक्रम पूरा करने के बाद और व्यवसाय परीक्षा उत्तीर्ण कर, 1968 में संस्था से इस व्यवसाय का प्रशिक्षण सफलता पूर्वक पूरा किया ।

(घ) जो नहीं ।

(ङ) सवाल ही पैदा नहीं होता क्योंकि एक टेलीविजन सेट और आवश्यक उपकरण उपलब्ध हैं ।

APPLIED NUTRITION PROGRAMME

*96. SHRI KAMESHWAR SINGH : Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 6923 on the 11th April, 1968 and state :

(a) whether Khagaria and Begusarai Sub-Divisions have been included in the Applied Nutrition Programme; and

(b) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY) : (a) and (b). The Government of India allot only the total number of Applied Nutrition Programme blocks annually to each State, in consultation with the State Government and the International agencies concerned. As stated in the reply given to unstarred question No. 6923 on the 11th April, 1968, the area unit for operation of the programme is the block. The question of covering a Sub-Division as such under the Applied Nutrition Programme does not arise.

COMPULSORY VOTING DURING ELECTIONS

*99. SHRI GADILINGANA

GOWD :

SHRI JAGANNATH RAO

JOSHI :

SHRI ATAL BEHARI VAJ-

PAYEE :

SHRI RANJIT SINGH :

SHRI D. AMAT

SHRI P. N. SOLANKI :

SHRI G. C. NAIK :

SHRI N. K. SOMANI :

DR. SUSHILA NAYAR :

SHRI RAMAVATAR SHAS-
TRI :

SHRI PRAKASH VIR
SHASTRI :

SHRI MURASOLI MARAN :

Will the Minister of LAW be pleased to state :

(a) whether the Chief Election Commissioner has recently stated that voting during elections should be made compulsory and action should be taken against those who do not exercise their franchise ;

(b) whether this suggestion is considered violative of the provisions of the constitution and there have been adverse reactions from various quarters;

(c) whether the suggestion of the Chief Election Commissioner has been considered by the Government of India; and

(d) if so, the reaction of the Government of India thereto ?

THE MINISTER OF LAW (SHRI GOVINDA MENON): (a) Yes, Sir.

(b) The matter requires examination. There has been adverse reaction to the proposal.

(c) No proposal has been received from the Election Commission for the amendment of law for making voting at elections compulsory.

(d) Does not arise.

केन्द्रीय सरकार के कर्मचारियों की सांकेतिक हड़ताल

*100. श्री हुकम चन्द कछबाय :

श्री म० ला० सोंधी :

क्या विधि मंत्री यह बताने की कृपा करेंगे कि :

(क) उनके मंत्रालय के कितने कर्मचारियों ने 19 सितम्बर, 1968 को केन्द्रीय सरकार के कर्मचारियों की सांकेतिक हड़ताल में भाग लिया था;